

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL)Diary No(s).19714/2021

(Arising out of impugned final judgment and order dated 19-08-2021 in WP(PIL) No.222/2014 passed by the High Court of Gujarat at Ahmedabad)

UTRAN SE BESTHAN RAILWAY JHOPADPATTI VIKAS MANDAL Petitioner(s)

VERSUS

GOVERNMENT OF INDIA & ORS.

Respondent(s)

Date : 24-08-2021 This petition was mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURYA KANTFor Petitioner(s) Mr. Colin Gonsalves, Sr.Adv.(Mentioned by)
Mr. Satya Mitra, Adv.

For Respondent(s)

UPON being mentioned the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Mr. Colin Gonsalves, learned senior counsel appearing on behalf of the petitioner prays for urgent listing of the matter by stating that in compliance of the order dated 19.08.2021 passed by the High Court of Gujarat at Ahmedabad in WP(PIL) No.222 of 2014 whereby the High Court has given direction for eviction of over 10,000 slum dwellers, the concerned authorities are going to start demolition work today itself.

List the matter on 25.08.2021 before an appropriate Bench.

Till 25.08.2021, the concerned authorities are directed to maintain *status quo*.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR(R.S. NARAYANAN)
COURT MASTER (NSH)